

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**
Original Application No. 216/2024

IN THE MATTER OF:

Gaurav Sharma

...Applicant

Versus

Radha Saomi Satsang
Beas Dera Baba Jaiman Singh & Ors.

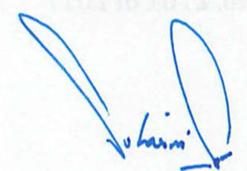
...Respondent(s)

N.D.O.H. – 20.04.2026

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THROUGH



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New Delhi
Date: 13.03.2026

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO: 216 OF 2024**

IN THE MATTER OF:

Gaurav Sharma

.....Applicants

VERSUS

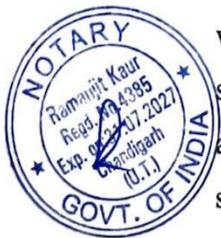
Radha Soami Satsang Beas Dera Baba Jaimal Singh And Ors.Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3 AND 4,
GOVERNMENT OF INDIA, MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE, NEW DELHI**

MOST RESPECTFULLY SHOWETH:

I, Nand Kishor Dimri, son of J P Dimri, aged 37 years, working as Technical Officer (Forestry) in the Regional Office, Chandigarh of the Ministry of Environment, Forest and Climate Change, do hereby solemnly affirm and state as under:

1. I say and submit that I have perused the copy of the Original Application and the relevant documents annexed thereto. I say that I am conversant with the facts and circumstances of the case and therefore able to depose to the same. I am filing this Affidavit for the limited purpose of opposing the admission of this Petition and the grant of any interim relief as prayed for therein.
2. I, hereby deny the correctness of each and every contention, statement, allegation and/or averment which is in any way contrary to or inconsistent with any statement and/or submission made in this affidavit, as if it were specifically traversed. I further say and submit that any omission to deal with any statement, contention, allegation and/or averment made in this Petition, should not be treated as an admission thereof.

STATEMENT OF FACTS:

3. It is humbly submitted that the instant additional affidavit is being filed in compliance of the order dated 30.01.2026 of the Hon'ble Tribunal in the instant matter whereby the Hon'ble NGT *inter-alia* observed and directed as follows:

"1. Learned Counsel for the MoEF&CC submits that for the Stage-II clearance the report from the State of Haryana has been received and is under consideration before the MoEF&CC and has sought a week's time to file the affidavit disclosing the decision of the MoEF&CC in this regard.

2. List on 20.04.2026."

4. That prior approval of the Central Government under Section 2(1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (Formerly known as the Forest (Conservation) Act, 1980) is required for use of any forest land or any portion thereof for any non-forest purposes.
5. The Ministry vide its letter dated 06.01.1998 conveyed its approval under Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of 40.34 ha. of forest land setting up Satsang Centre for the Radha Swami Satsang in Haryana with the following conditions:
- Legal status of the forest land shall remain unchanged.
 - Compensatory Afforestation shall be carried out over 80 ha. of non-forest land at the project cost, and the area will be notified as protected or reserved forest.
 - The forest land will be utilized only for plantation of trees and no construction will be undertaken over this land.
 - Any other condition which the State Government may impose from time to time in the interest of afforestation and protection of forests. (True Copy of the Approval dated 06.01.1998 is annexed as "Annexure R1".)
6. It is humbly submitted that the Ministry received a proposal (Proposal No. FP/HR/REDIV/493246/2024- 2.0234 ha) for change in land use in 2.0234 ha out of the already diverted forest land 40.34 Hectare for setting up of Satsang Centre for Radha Soami Satang Beas bearing Khasra No. 11/1, 15/2, 14/2 situated at Village – Bir Ghaggar, District – Panchkula, Haryana.

[Handwritten Signature]



7. The proposal was examined in the Advisory Committee and after due deliberation, the Advisory Committee recommended the proposal for grant of Stage I Approval with conditions. Accordingly, the Ministry on 21.01.2025 issued Stage I/In-principle approval for land use change of already diverted forest land i.e. 40.34 hectare for setting up of Satsang Centre for Radha Soami Satang Beas in 2.034 ha bearing Khasra No. 11/1, 15/2, 14/2 situated at Village- Bir Ghaggar, District – Panchkula, Haryana, with various general conditions and specific conditions, which inter-alia include that the User agency shall pay the two times penal NPV for extent of violation (0.8936 ha) plus 12 percent simple interest; NPV payment for 2.0234 ha diverted forest land, proposed sheds to be constructed eco friendly, no further land use change and subject to the Order of the Hon'ble National Green Tribunal in O. A. No. 216/2024 and other orders by Hon'ble Courts/Tribunals in this regard. (True Copy of the Stage I Approval dated 21.01.2025 is annexed as "Annexure R2".)
8. That in the meantime, the matter listed for hearing on 19.01.2026. The Hon'ble NGT vide order dated 19.01.2026 inter-alia directed as follows:

"5. Learned Counsel appearing for the MoEF&CC has informed that in the second round the Stage-I clearance has been granted and the Stage-II clearance is still awaited which will be considered only after receiving the report relating to compliance of Stage-I condition. Since the specific findings have been recorded by the Joint Committee, therefore, the Counsel for the MoEF&CC is granted a week's time to place on record the intended action, if the findings of the Joint Committee are found to be correct."

9. The State Government submitted the compliance of the conditions of the Stage I Approval to the Ministry and the said compliance report was examined in the Ministry along with the findings of the Joint Committee Report in compliance of the aforementioned order dated 16.01.2026 of the Hon'ble NGT.

10. The Ministry has also requested the Government of Haryana on 29.01.2026 to submit the Action Taken Report on the findings of the Joint Committee Reports. (True Copy of the Ministry's letter dated 29.01.2026 is annexed as "Annexure R3".)

11. The Ministry granted Stage II Approval on 05.02.2026 for change in land use in 2.0234 ha out of the already diverted forest land 40.34 Hectare for setting up of Satsang Centre for Radha Soami Satang Beas bearing Khasra No. 11/1, 15/2, 14/2 situated at Village – Bir Ghaggar, District – Panchkula, Haryana. The Stage II Approval was granted with certain specific conditions keeping in mind the orders of the Hon'ble NGT in the instant OA No. 216 of 2024. (True Copy of the Stage II Approval dated 05.02.2026 is annexed as "Annexure R4".)

12. The specific conditions of the Stage II Approval are as follows:

"Condition No. 3.3: As per report submitted by the Joint Committee constituted by Hon'ble NGT, it is observed that there is further violation of the Van (Sanrakshan Evam Samvardhan) Adhniyam, 1980. Accordingly, the State Government may assess the extent of forest area used in the violation of the Adhniyam and ensure the following action before communicating the final approval to the user agency:

(a) In case the area used for additional construction falls within the area of forest land approved for change in the land use by the Central Government, penal NPV as prescribed under para 1.16 (iii) of the Guidelines under Adhniyam shall be charged from the user agency.

(b) In case the forest land used in violation of the Adhniyam falls outside the area approved for change in the land use by the Central Government, action will be taken by the State Government to demolish the construction and to restore the status quo of the forest land.

(c) A report on the same shall be submitted to the Regional Office and Ministry for information and record.

Condition No. 3.4: The approval accorded in the instant proposal shall be subject to the order of the Hon'ble National Green Tribunal in O.A.216/2024 and other orders by Hon'ble Courts/Tribunal in this regard."



13. Accordingly, it is humbly submitted that all statutory steps have been duly completed by MoEF&CC. The Ministry has processed and granted both Stage-I and Stage-II approvals under Van (Sanrakshan Evam Samvardhan)

Adhiniyam, 1980 within the regulatory framework. The MoEF&CC has acted promptly and in full conformity with law, without causing any delay or obstruction to the proposal.

14. The answering Respondent craves liberty to file additional information, if any, till *pendente lite*.

15. Hence, in light of the above submissions made by the Answering Respondent, it is prayed that this Hon'ble Tribunal may take the instant counter affidavit on record and consider above submissions and pass an order as it may deem fit in the interest of justice.



VERIFICATION

[Signature]
DEPONENT

I, the above named Deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and are based on official records and nothing material is concealed therein.

Verified at Chandigarh on this 10th Day of March, 2026.

[Signature]
DEPONENT

Mukherjee
I identified the deponent/ executant who sign./ thumb marked in my presence.

ATTESTED

RAMANJIT KAUR
Notary, Dist. Courts, Chandigarh

The contents of this Affidavit/Document has been explained to the deponent/ executants. He/She has admitted the same to be correct. The deponent/ executant has signed Registered at Sr. No. 655 P. No. 18 Date 10 MAR 2026

10 MAR 2026

एन. के. डिमरी / N.K. DIMRI
तकनीकी अधिकारी (वानिकी) ग्रेड-1
Technical Officer (Forestry) Gr.-I
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
क्षेत्रीय कार्यालय, चंडीगढ़ / Regional Office, Chandigarh

1006 NEXURE R3/1

No. 8-72/92-FC
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodi Road
New Delhi - 110 003

Dated: 6.1.98

The Secretary (Forests),
Govt. of Haryana
Chandigarh

Subj: - Diversion of 40.34 ha. of forest land for setting up Satsang
Centre for Radha Soami Satsang in Ambala distt.

I am directed to refer to your letter No. 9046-V-3/97/25302 dated 24.12.97 on the above mentioned subject seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

After careful consideration of the proposal of the State Government and the recommendation of the above mentioned committee, the Central Government, hereby, conveys its approval under Section-2 of the Forest (Conservation) Act, for diversion of 40.34 ha. of forest land for setting up Satsang Centre for Radha Soami Satsang in Ambala district subject to following conditions:

1. Legal status of forest land shall remain unchanged.

2. Compensatory afforestation will be carried out over 80 ha. of non-forest land at the project cost, and the area will be notified as protected or reserve forest.

3. The forest land diverted will be utilised only for plantation of trees and no construction will be undertaken over this land.

Any other condition which the State Govt. may impose from time to time in the interest of afforestation and protection of forests.

Yours faithfully,

(R.K. CHAUDHRY)
Asstt. Inspector General of Fore

26/1/98
18/1/98

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तार
Telegram : PARYAVARAN,
NEW DELHI

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दूरभाष :
Telephone :
टेलिक्स (द्विभाषीय) :
Telex : (bi-lingual) : W-66185 DOE IN
FAX : 4360678

भारत सरकार
पर्यावरण एवं वन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
पर्यावरण भवन, सी० जी० ओ० कॉम्प्लेक्स
PARYAVARAN BHAWAN, CGO COMPLEX
लोदी रोड, नई दिल्ली - 110003
LODHI ROAD, NEW DELHI-110003

Dated; 13.2.1997.

No. B-79/92-EC

To

The Secretary to the Govt. of Haryana,
Forests Department,
CHANDIGARH.

Sub : Transfer of land Bir Ghaghar protected Forest for setting
up one Big Satsang Centre for the Radha Swami Satsang.

.....

Sir,

I am directed to refer to Government of Haryana,
Forest Department's letter No. 597-Ft-III-92/3051 dated 4th
March, 1992 on the above mentioned subject seeking prior
approval of the Central Government in accordance with Section 2
of the Forest (Conservation) Act, 1980. ✓

2. After careful consideration of the proposal of the
State Government, the Central Government hereby agrees in
principle for approval for diversion of 40.34 ha. of forest
land for setting up Satsang Centre for the Radha Swami Satsang,
subject to fulfilment of following conditions :

- (i) Immediate action be taken for transfer and mutation
of 80 ha. of non-forest land in favour of State Forest
Department.
- (ii) The user agency will transfer the cost of compensatory
afforestation (based on the site specific estimate
prepared by the Divisional Forest Officer) in favour
of the Forest Department.

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14/2/97

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3. After receipt of the compliance report on the fulfilment of the above conditions from the State Government, formal approval will be issued in this regard under Section 2 of the Forest (Conservation) Act, 1980. Transfer of forest land to user agency should not be effected by the State Government till formal order approving diversion of forest land are issued by the Central Government.

Yours faithfully,

(D.C. Khanduri)
Sr. Asstt. Inspector General

Copy to:

1. principal Chief Conservator of Forests, Government of Haryana, Chandigarh.
2. The CF(Central), Regional Office, Chandigarh.
3. The AIG, RO(HQ), New Delhi.
4. Guard file.

(D.C. Khanduri)
Sr. Asstt. Inspector General of Fore

Encl No. 40502-04

Dated 3/3/77

A copy is forwarded to

- i) D.C.F. North
- ii) DFO morini - Pinjore
- iii) Secretary Rashtra Soamni Satsang, Panikula

for information & n/a.

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4/2/77

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of P. ref to 2



1009 ANNEXURE R3/2

Government of India

Ministry of Environment, Forest and Climate
Change

(Forest Conservation Division)



Online Proposal No.:
FP/HR/REDIV/493246/2024



Dated: 21/01/2025

To,

The Additional Chief Secretary (Forests)
Department of Environment, Forest and Wildlife
Government of Haryana
Haryana

Subject: Proposal for seeking prior approval of the Central Government under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in f/o Radha Soami Satsang Beas, Punjab for land use change in already diverted forest land i.e. 40.34 ha for setting up of Satsang Centre for Radha Soami Satsang Beas in 2.0234 ha in Village- Bir Ghaggar, District- Panchkula in the State of Haryana (Online Proposal No. FP/HR/REDIV/493246/2024)- regarding.

Sir/Madam,

I am directed to refer to Government of Haryana online proposal no. FP/HR/REDIV/493246/2024 on the above mentioned subject, seeking prior approval of Central Government under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and to say that the said proposal has been examined by the Advisory Committee (AC) constituted by the Central Government under Section- 3 of the aforesaid Act.

2. After careful consideration of the proposal of the Government of Haryana and on the basis of the recommendations of the Advisory Committee (AC), the Central Government hereby agrees to accord **Stage-I / In-principle** approval under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of Radha Soami Satsang Beas, Punjab for land use change in already diverted forest land i.e. 40.34 ha for setting up of Satsang Centre for Radha Soami Satsang Beas in 2.0234 ha in Village- Bir Ghaggar, District- Panchkula in the State of Haryana subject to the following conditions:

1. General Conditions

S. No	Conditions
1.1	Legal status of the diverted forest land shall remain unchanged
1.2	The user agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land for which land use change is sought under this proposal from the User Agency as per the orders

S. No	Conditions
	of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 06.01.2022 read with 22.03.2022 through online portal of CAMPA account of the State Concerned.
1.3	At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India
1.4	The Compensatory levies to be realized from the User Agency under the project shall be transferred/ deposited, through e-challan, into the account of National Authority, CAMPA pertaining to the State concerned through e-portal (https://parivesh.nic.in/).
1.5	The State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted as per the sub-rule (7) of Rule 11 of the Van (Sanrakshan Evam Samvardhan) Rules, 2023.
1.6	The complete compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).
1.7	The KML files of diverted 40.34 ha and 2.0234 ha area and the CA areas shall be uploaded on the e-Green watch portal with all requisite details prior to Stage II approval.
1.8	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required
1.9	No labour camp shall be established on the forest land and no work shall be allowed after sunset.
1.10	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas
1.11	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
1.12	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
1.13	The layout plan of the proposal shall not be changed without the prior approval of the Central Government
1.14	The forest land shall not be used for any purpose other than that specified in the proposal
1.15	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government
1.16	No damage to the flora, fauna or the environment of the adjoining area shall be caused; Adequate measures to ensure no damage to the adjoining areas should be taken by the User Agency at the project cost.

S. No	Conditions
1.17	The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
1.18	The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year regularly.
1.19	Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried with by the State Government and user agency.
1.20	The user agency shall comply all the provisions of all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and
1.21	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in para 1.16 of Chapter 1 of the consolidated guidelines and clarifications issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 as issued by this Ministry's letter No. 5-2/2017-FC dated 29.12.2023.

2. Standard conditions

3. Specific Conditions

S. No	Conditions
3.1	The User Agency shall pay the two (2) times penal NPV for the extent of violation (0.8936 Ha) plus 12 percent simple interest from the date of raising of such demand till the deposit is made.
3.2	The User Agency shall pay NPV on 2.0234 Ha diverted forestland, which is proposed, for land use change.
3.3	All the proposed sheds should be constructed from eco-friendly materials.
3.4	No further land use change shall be allowed in the already diverted forest land.
3.5	The approval accorded in the instant proposal shall be subject to the order of the Hon'ble National Green Tribunal in O.A.216/2024 and other orders by Hon'ble Courts/Tribunal in this regard.

After receipt of compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

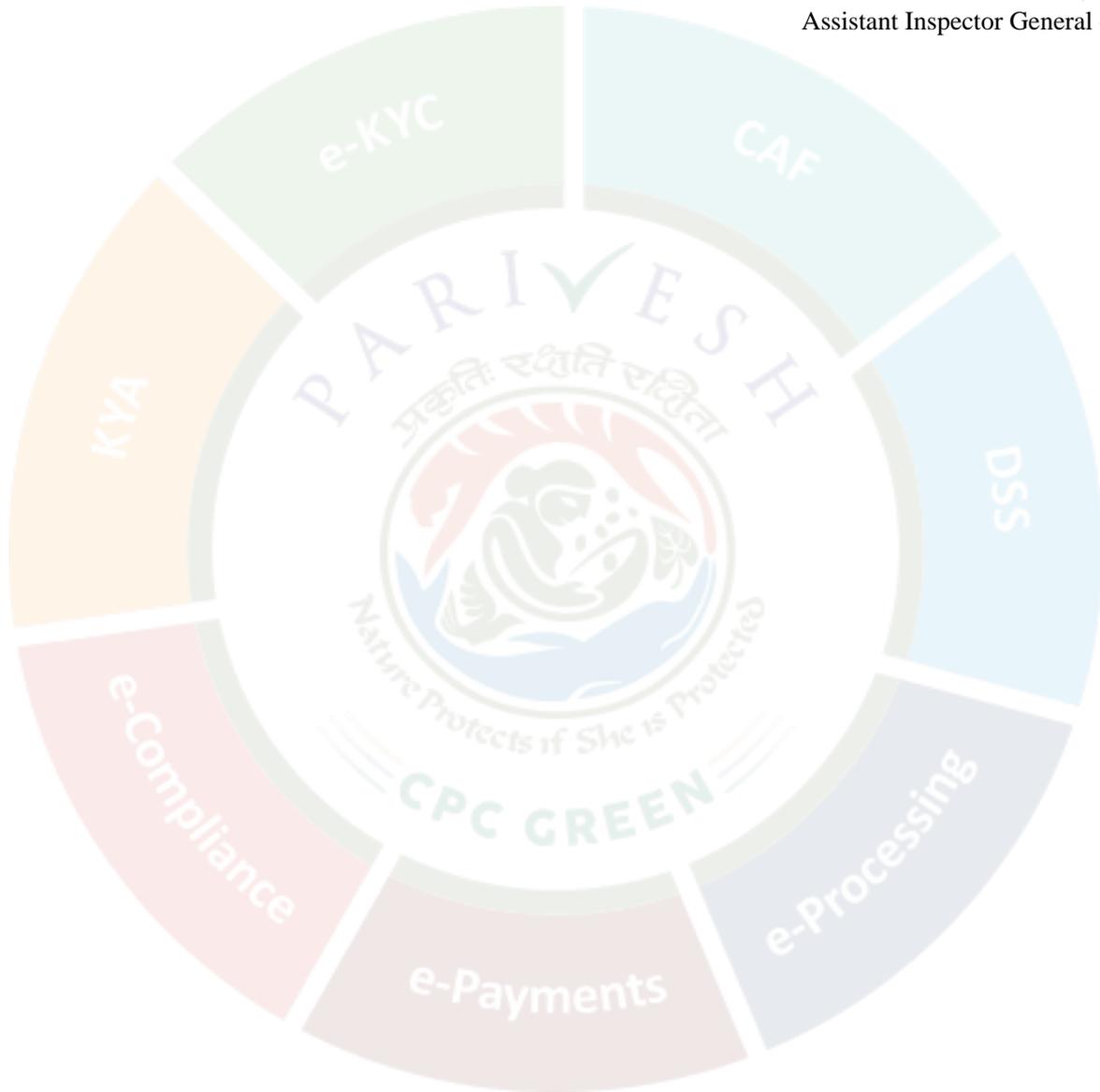
Copy To

1. The Principal Chief Conservator of Forests (HoFF), Government of Haryana, Haryana.
2. The DDGF (Central), Regional Office, Chandigarh of MoEF&CC for necessary action.
3. The APCCF-cum-Nodal Officer (FCA), Government of Haryana, Haryana.
4. Monitoring Cell, FC Division, MoEF& CC, New Delhi.
5. User Agency.

Your's faithfully

(S. Sundar)

Assistant Inspector General of Forests



Signature Not Verified

Digitally Signed by : S Sundar
Assistant Inspector General/Scientist, MEF

Date: 21/01/2025

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ANNEXURE R3/3

File No.: FC-7/26/2024-FC
Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Parayavaran Bhawan
Jor Bagh Road,
New Delhi-110003
Dated: As per E-sign

To,
The Additional Chief Secretary,
Environment, Forest and Wildlife Department,
Government of Haryana, Haryana

Sub: OA No. 216 of 2024 titled as Gaurav Sharma Vs Radha Soami Satsang Beas Dera Baba Jaimal Singh & Anrs. pending before the Hon'ble NGT(PB), New Delhi-reg.

Sir,

I am directed to enclose a copy of the order dated 19.01.2026 in the aforesaid matter whereby the Hon'ble NGT has observed as follows:

"2. The Joint Committee appointed by the Tribunal has given the report along with the covering letter dated 28.08.2025. The Joint Committee has found that the possession of 40.30 ha along with 4322 trees of different species and 1128 saplings (total 5450) was handed over to the respondent no.2 on 24.03.1998 by the Forest Department, Haryana.

3. It has further found that the native forest trees species which were handed over to the respondent no.2 were found to be largely missing and only few scattered trees of these native forest species were found. Further conclusion of the Joint Committee is that these forest trees species have been felled and removed from the site and composition of trees species presently growing on the said land is totally different from the trees which were handed over along with the possession of the land.

4. The Joint Committee has also taken note of the approval granted under the Forest (Conservation) Act, 1980 by the Ministry for diversion of 40.34 ha., of forest land on 06.01.1998 incorporating the condition no. 3 "providing for utilization of the diverted forest land only for plantation of trees and prohibiting any construction over the land". The Joint Committee has found violation of the said condition." (Copy enclosed)

2. The Committee, in its report (copy enclosed), concluded that trees had indeed been felled at the site, though the exact number could not be quantified, and

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confirmed the existence of illegal construction. It further observed that, in addition to the buildings already constructed, an iron shed with a concrete floor had been extended in recent months, thereby constituting a clear violation of the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

3. In order to ensure that the findings of the Committee are duly addressed in light of the approval granted by the Ministry to the proposal and the relevant provisions of law governing unauthorized felling of trees, the State Government is requested to furnish an Action Taken Report on the findings of the Committee to this Ministry for further necessary action in the matter.

This is issued with the approval of the competent authority.

Encl. As above.

Digitally signed by
Charan Jeet Singh
Date: 29-01-2026
18:58:35

Yours faithfully,

(Charan Jeet Singh)
Scientist 'E'
MoEF&CC

Copy to:

1. The Principal Chief Conservator of Forests and Head of Forest Force, Government of Haryana.
2. The Deputy Director General of Forests, Regional Office Chandigarh **-with a request to pursue the matter with the State Government.**

1015 ANNEXURE R3/4



Government of India

Ministry of Environment, Forest and Climate Change

(Forest Conservation Division)



Online Proposal No.:
FP/HR/REDIV/493246/2024



Dated: 05/02/2026

To,

The Additional Chief Secretary (Forests)
Department of Environment, Forest and Wildlife
Government of Haryana
Haryana

Subject: Proposal for seeking prior approval of the Central Government under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in f/o Radha Soami Satsang Beas, Punjab for land use change in already diverted forest land i.e. 40.34 ha for setting up of Satsang Centre for Radha Soami Satsang Beas in 2.0234 ha in Village- Bir Ghaggar, District- Panchkula in the State of Haryana (Online Proposal No. FP/HR/REDIV/493246/2024)- regarding.

Sir/Madam,

I am directed to refer to the Government of Haryana online proposal No. FP/HR/REDIV/493246/2024 on the above mentioned subject, seeking prior approval of Central Government under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. After careful consideration of the proposal, **'in-principle'/Stage-I** approval to the proposal was granted vide this Ministry's letter of even number dated 21.01.2025 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the Government of Haryana through online PARIVESH portal on 15.12.2025 and 15.01.2026 forwarding additional information as sought by Ministry on 29.12.2025, **'final approval'/Stage- II** of the Central Government is hereby granted under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of Radha Soami Satsang Beas, Punjab for land use change in already diverted forest land i.e. 40.34 ha for setting up of Satsang Centre for Radha Soami Satsang Beas in 2.0234 ha in Village- Bir Ghaggar, District- Panchkula in the State of Haryana subject to fulfillment of the following conditions:-

1. General Conditions

FP/HR/REDIV/493246/2024

S. No	Conditions
1.1	Legal status of the diverted forest land shall remain unchanged
1.2	The State Government has realized the NPV of the forest area diverted under this proposal from the User Agency, as per the orders dated 28.03.2008, 24.04.2008 and 09.05.2008 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 202/1995 and the guidelines given under para 3 of the Chapter- 3 of the Consolidate Guidelines and Clarifications issued under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 published by the Ministry on 29.12.2023, the user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
1.3	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required
1.4	No labour camp shall be established on the forest land and no work shall be allowed after sunset.
1.5	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas
1.6	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
1.7	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
1.8	The layout plan of the proposal shall not be changed without the prior approval of the Central Government
1.9	The forest land shall not be used for any purpose other than that specified in the proposal
1.10	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government
1.11	No damage to the flora, fauna or the environment of the adjoining area shall be caused; Adequate measures to ensure no damage to the adjoining areas should be taken by the User Agency at the project cost.
1.12	The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
1.13	The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to

S. No	Conditions
	this Ministry by the end of March every year regularly.
1.14	Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried with by the State Government and user agency.
1.15	The user agency shall comply all the provisions of all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and
1.16	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in para 1.16 of Chapter 1 of the consolidated guidelines and clarifications issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 as issued by this Ministry's letter No. 5-2/2017-FC dated 29.12.2023.
1.17	The State Government and user agency shall ensure compliance to all conditions stipulated in the 'in-principle' approval letter dated 21.01.2025 for which undertakings have been obtained from the user agency

2. Standard conditions

3. Specific Conditions

S. No	Conditions
3.1	All the proposed sheds should be constructed from eco-friendly materials.
3.2	No further land use change shall be allowed in the already diverted forest land.
3.3	As per report submitted by the Joint Committee constituted by Hon'ble NGT, it is observed that there is further violation of the van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Accordingly, the State Government may assess the extent of forest area used in the violation of the Adhiniyam and ensure the following action before communicating the final approval to the user agency: (a) In case the area used for additional construction falls within the area of forest land approved for change in the land use by the Central Government, penal NPV as prescribed under para 1.16 (iii) of the Guidelines under Adhiniyam shall be charged from the user agency. (b) In case the forest land used in violation of the Adhiniyam falls outside the area approved for change in the land use by the Central Government, action will be taken by

S. No	Conditions
	<p>the State Government to demolish the construction and to restore the status quo of the forest land.</p> <p>(c) A report on the same shall be submitted to the Regional Office and Ministry for information and record.</p>
3.4	<p>The approval accorded in the instant proposal shall be subject to the order of the Hon'ble National Green Tribunal in O.A.216/2024 and other orders by Hon'ble Courts/Tribunal in this regard.</p>

Copy To

1. The Principal Chief Conservator of Forests (HoFF), Government of Haryana, Haryana.
2. The DDGF (Central), Regional Office, Chandigarh of MoEF&CC for necessary action.
3. The APCCF-cum-Nodal Officer (FCA), Government of Haryana, Haryana.
4. Monitoring Cell, FC Division, MoEF& CC, New Delhi.
5. User Agency.

**Your's faithfully****(Krishna Devan S)**

Assistant Inspector General of Forests